COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA Nos. 582 & 581 of 2017 in DFR No. 1975 of 2017

Dated: 14th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Schlumberger Asia Service Pvt. Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Subir Kumar

ORDER

IA NO. 582 OF 2017 (Appln. for leave to appeal)

In this application, the Applicant/Appellant has prayed that it may be granted leave to file the instant appeal.

The Respondents have been served. However, nobody is representing the Respondents and no reply is filed by them.

We have heard learned counsel for the Appellant and perused the explanation. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

IA NO. 581 OF 2017

(Appln. for condonation of delay)

There is 186 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. However, nobody is representing the Respondents and no reply is filed by them.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We notice that the Appellant was not a party before the State Commission. The Appellant got to know about the impugned order only in the month of April 2017. Thereafter, the Appellant took steps to file the appeal and the appeal has been filed on 21st June, 2017. In the circumstances of the case we are of the opinion that in the interest of justice delay needs to be condoned. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **29.11.2017.**

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss